

Regarding unaccounted money recovered from residence of a Judge

**SHRI KALYAN BANERJEE (SREERAMPUR):** Sir, unaccountable money has been recovered from one of the judges of the Delhi High Court. This is not only the last one incident. The factum of recovering money from the High Court Judge is really eroding the confidence on Judiciary. Judges are also public servants like us. Why will any investigation not commence if a complaint of corruption is made against a judge? Irrespective of the fact that the Chief Justice of India grants permission or not, will it be commenced? If a corruption is there, will it be commenced? Recovery of money is there. These types of instances are there. Why will Lokpal be not allowed to carry on an investigation if a complaint comes against a judge who is a public servant like us?

Here, a judge has been transferred from the Delhi High Court to the Allahabad High Court. This will not resolve the problem. I share the sentiments of the lawyers of the Allahabad High Court. The Allahabad High Court or the Calcutta High Court cannot be a dumping ground. Corrupt judges are there. All complaints are there. They are being transferred to the Calcutta High Court or Allahabad High Court. It should not be made a dumping ground.